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CA. 598/98

12.2.04

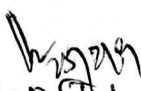
Learned counsel for the applicant
by submitting a Memo stated that his
Client is not inclined to proceed
with this case and he may, therefore,
be permitted to withdraw the O.A.
Accordingly, the O.A. is dismissed as
withdrawn.


Vice-Chairman (T)


Vice-Chairman (A)

Free copies of final
order dt. 12.2.04
issued to counsel
for both sides.

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25/2/03


S.O. (T)